

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-570(PB)/2017

IN THE MATTER OF:

Seatel Electronics (India) Pvt. Ltd.

.... Applicant/petitioner

Order under Section 10

Order delivered on 09.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Rajendra K. Salecha, Advocate

For the Respondent:

Ms. Shally Bhasin, Mr. Rajiv Kumar & Ms. Surabhi Limaye, Advs for Respondent No. 5

Mr. Rajendra Beniwal, Advocate for Respondent No. 4

Mr. Jitendra Kumar, Advocate for Respondent No. 7, State Bank of India

ORDER

Learned counsel for the respondent Nos. 1, 3, 4, 5 & 6 request for some time to file reply to the petition.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the applicant.

List for further consideration on 05.02.2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

09.01.2018
Vineet